

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.06/AM-19 dated 21.06.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was actually held on 27.06.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	O/o TC, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri S.K.Mohapatra, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.05/AM-19 dated 07.06.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No. 06/AM-19 dated 21.06.2018 was taken up for discussion in meeting actually held on 27.06.2018 and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 6/84-ALC3/2018 MEETING DATE : 21.06.2018

Case No.: 3/23/84-ALC3/2016	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date: 0710108689 04.09.2015	Defer Date: 19.07.2018

Decision : Committee considered the case as per agenda alongwith and noted that firm was asked to categories his export product on the various input used e.g. if a Woven Fabric contain Filature, Cotton, Linen Viscose, Lurex etc. as the case may be and export product category may be mentioned as Woven Fabric containing Silk, Cotton, Silk (Filature), Cotton Yarn, Linen Yarn, Viscose Yarn (PFY/PSF), Lurex etc. and on that basis Norms Committee would allow the wastage on the content of each input in the Export Product. The inputs used/requested may also be mentioned against each export product as per representation submitted in 19.07.2017 the applicant has stated that they made an exit from EOU, SEZ category in November, 2015. However, their AA No. 0710108689 was applied in July and taken in September, 2015 as mentioned by the applicant, this may also be clarified by the applicant. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 19.07.2018.

Case No.: 6/25/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date: 0710109602 30.03.2016	Defer Date: 19.07.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. The case stands deferred for re-listing on 19.07.2018.

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	Case No.:20/6/84-ALC3/2018	Party Name:S.P.S.A. SILKS PVT LTD,	Meet No/Date:6/84- ALC3/2018 21.06.2018	Approved
3	HQ File :01/84/050/00100/AM19/	RLA File :07/24/040/00432/AM16/	Lic.No/Date:0710109644 12.04.2016	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 30%. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
4	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
5	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
6	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:1/21/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:6/84- ALC3/2018 21.06.2018	Approved
7	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and personal hearing was attended by Shri Amit Pal-Head Operator, Shri Ashok Kaushik, Senior Manager.</p>				

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The manufacturing process and stagewise wastage claimed was explained by the Technical officer. Committee, after due deliberation decided ratify the norms for the above firm allowing the wastage of 9%.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:21/6/84-ALC3/2018	Party Name:S P S A SILKS PVT LTD	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
8	HQ File :01/84/050/00101/AM19/	RLA File :07/24/040/00261/AM17/	Lic.No/Date:0710110644 15.11.2016	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 30%. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:19/25/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
9	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 8%. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
10	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
11	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
12	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5%. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/4/84-ALC3/2017	Party Name:AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
13	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative firm in this case. Accordingly, Committee decided to **ratify** the norms for the above advance authorization allowing consumption of inputs as per CAD as under :

S.No.	Export Item	Consumption allowed
1.	Ladies Jacket Style No.17C 55537	3.00 Sqm
2.	Ladies Blouse with Lining Style No.17C55569	2.65 Sqm
3.	Ladies Blouse with Lining Style No.17C55569	1.84 Sqm
4.	Ladies Shrug Style No.17C 55594	4.00 Sqm

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/6/84-ALC3/2018	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
15	HQ File :01/84/050/00082/AM19/	RLA File :07/24/040/00045/AM18/	Lic.No/Date:0710111589 15.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:6/84-ALC3/2018 21.06.2018	Withdrawn
16	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case was decided in Meeting No. 1/84/AM19 dated 24.05.2018. Accordingly, Committee







decided to withdraw this case from the agenda.

Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved			
HQ File :01/84/050/00144/AM18/	RLA File :05/23/040/00149/AM18/	Lic.No/Date:0510403361 07.07.2017				
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as under:</p>						
17	Sl. No.	Export Item Name.	Qty in M.T	Sl. No.	Import Item Name	Quantity approved in MT
	1	PVC FOOTWEARS	507.500	1	PVC RESIN	403.50MT
				2	PLASTICIZER (DOP)	58.960 MT
				3	PIGMENTS	7.480 MT
				4	BLOWING AGENT	17.974 MT
				5	DI-CUMYL PEROXIDE - 98/40(DCP)	70.334 MT
RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:21/24/84-ALC3/2017	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Rejected
HQ File :01/84/050/00318/AM18/	RLA File :07/24/040/00163/AM18/	Lic.No/Date:0710112111 07.09.2017	
18	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was requested to furnish the CAD of export product vide letter dated 12.03.2018, 20.04.2018 and allowed personal hearing for 24.05.2018 and 21.06.2018. Since, no response was received from the firm, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC.</p> <p>RA concerned to take further necessary action subject to compliance of other usual conditions.</p>		

Case No.:24/24/84-ALC3/2017	Party Name:SHRI SHIV SHAKTI PRINTS AND FABRICS	Meet No/Date:6/84-ALC3/2018 21.06.2018	Rejected
HQ File :01/84/050/00321/AM18/	RLA File :33/24/040/00009/AM18/	Lic.No/Date:3310030413 04.12.2017	
19	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was allowed personal hearing for 01.03.2018, 28.03.2018, 26.04.2018, 24.05.2018 and 21.06.2018. Since, no response was received, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC.</p> <p>RA concerned to take further necessary action subject to compliance of other usual conditions.</p>		

20	Case No.:19/26/84-ALC3/2017	Party Name:SURE SAFETY	Meet No/Date:6/84-	Status:
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	INDIA PVT LTD	ALC3/2018 21.06.2018	Deferred
HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm's reply to DIPP deficiency letter was received and forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 19.07.2018.</p>			

	Case No.:4/24/84-ALC3/2017	Party Name:MANJUSREE DAS	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00301/AM18/	RLA File :02/24/040/00155/AM18/	Lic.No/Date:0210208098 04.01.2018	Defer Date: 19.07.2018
21	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the following information:</p> <ul style="list-style-type: none"> i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product. <p>No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>			

	Case No.:1/24/84-ALC3/2017	Party Name:RESPONSIVE INDUSTRIES LTD	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00298/AM18/	RLA File :03/95/040/00836/AM18/	Lic.No/Date:0310818308 08.01.2018	Defer Date: 19.07.2018
22	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply received from the firm and same is being forwarded to DIPP for comments. Committee decided to defer the case. The case stands deferred for re-listing on 19.07.2018.</p>			

	Case No.:12/24/84-ALC3/2017	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2018 21.06.2018	Approved				
	HQ File :01/84/050/00309/AM18/	RLA File :04/24/040/00210/AM18/	Lic.No/Date:0410163903 16.01.2018					
23	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for above advance authorization taking cue from SION G-33 and calculation & technical details given by the firm, the following norms are approved as per DIPP comments No.7/148/2017-TSW dated 12.06.2018 as under :</p> <p>EXPORT MADE ITEM: - "TEXTILE HANDBAGS"</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 50%;">STYLE</th> <th style="width: 50%;">QTY (IN NOS.)</th> </tr> </thead> <tbody> <tr> <td>1BG189V OOO</td> <td>4,092</td> </tr> </tbody> </table>				STYLE	QTY (IN NOS.)	1BG189V OOO	4,092
STYLE	QTY (IN NOS.)							
1BG189V OOO	4,092							

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1BG626V OOU	1,000
1BG626V OOO	1,465
1BG626V OYO	4,436
TOTAL	10,993

Sl.No.	ITEM DESCRIPTION	UOM	TOTAL QTY
1	OUTER LINING (FABRIC 100%PA / 100%PA / 100%PL / TES. GAB / 100% NYLON FABRIC)-Width 58"	MTR	5,658.22
2	INNER LINING (FABRIC 100%PA POLYURETHANE RESIN / PRADA LOGO LINING / NYLON GARBADINE)-Width 58"	MTR	6,390.72
3	REINFORCEMENT MATERIAL (GUTTAPERGA / TELA ANTIS/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	282.88
4	REINFORCEMENT MATERIAL (FELT NON ADHESIVE/ REINFORCEMENT MATERIALS)	SQ. MTR	739.82
5	REINFORCEMENT MATERIAL (SALPA/ BOARDS/ REINFORCEMENT MATERIALS)	SQ. MTR	160.45
6	WEBBING (RIBBON/NYLON WEBBING)-Width 30mm	MTR	11,253
7	METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET/ U RING/ METAL SCREW / METAL FITTINGS)	NOS	Net to Net
8	METAL FITTINGS (PULLER / D RING / METAL LOGO / METAL FITTINGS)	NOS	Net to Net
9	METAL FITTINGS (DOG HOOK / DOG LEASH / METAL FITTINGS)	NOS	Net to Net
10	ZIP FASTENER	NOS	Net to Net
11	ZIP FASTENER	MTR	Net to Net
12	SLIDER (METAL SLIDER)	NOS	Net to Net
13	RELEVANT SEWING THREADS	MTR	1,055,974.49
14	POLISHES (POLISHES / EDGE STAIN)	KGS	59.65
15	PRIMER (PRIMER DA550)	KGS	41.16
16	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
17	PACKING BOX (PACKING MATERIAL)	NOS	As Per Packing Policy
18	INSERT CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
19	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy

RA concerned to take further necessary action subject to compliance of other usual conditions.

24	Case No.:39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510405435	Defer Date:

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:01/84/050/00336/AM18/	:05/23/040/00417/AM18/	24.01.2018	19.07.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to request the firm to furnish the following information:

- i. Manufacturing process indicating stage wise wastage of raw materials.
- ii. Weight of PVC and Release paper in the export product.
- iii. Complete calculation for requirement of import item in export product.

The case stands deferred for re-listing on 19.07.2018.

25	Case No.:46/24/84-ALC3/2017	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00343/AM18/	RLA File :32/24/040/00045/AM18/	Lic.No/Date:3210078380 29.01.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.				

26	Case No.:45/24/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved			
	HQ File :01/84/050/00342/AM18/	RLA File :02/24/040/00173/AM18/	Lic.No/Date:0210208177 30.01.2018				
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as under:							
	Sl. No.	Export Item Name.	Quantity in Number	Sl. No.	Import Item Name.	Quantity Imported	Quantity Approved
	1	KNITTED T- SHIRT FULL SLEEVE MADE OF KNITTED POLYESTER FABRIC 135 GSM 10%+/-	10000.000	1	KNITTED FABRIC OF POLYESTER 135 GSM 10%+/- WIDTH 1.60 MTRS	56380.000SQM	As Applied
	2	KNITTED T- SHIRT HALF SLEEVE MADE OF KNITTED POLYESTER FABRIC 135 GSM 10%+/-	18000.000	2	KNITTED FABRIC OF POLYESTER 250 GSM 10%+/- WIDTH 1.50 MTRS	3800.000SQM	

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3	KNITTED SWEAT SHIRT WITH HOOD MADE OF KNITTED POLYESTER FABRIC 300 GSM 10%+/-	5000.000	3	KNITTED FABRIC OF POLYESTER 300 GSM 10%+/- WIDTH 1.50 MTRS	13500.000SQM	
			4	KNITTED FABRIC 95%POLYESTER &5% SPANDEX 360 GSM 10%+/- WIDTH 1.10 MTRS	2000.000SQM	
			5	REFLECTIVE TAPE	178750.000Mtr	Net to Net Basis
			6	ZIPPER	5000.000 Nos.	

A concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/25/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	Defer Date: 19.07.2018
27 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD and sample of the export product. No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.			

Case No.:8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 19.07.2018
28 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that sample item for the item No.3 is not complete. Accordingly, Committee decided to ask the firm to provide the sample PJ short Sleeve Top for examination of the case. The case stands deferred for re-listing on 19.07.2018.			

Case No.:25/25/84-ALC3/2017	Party Name:R. K. HANDLOOM ACCESSORIES PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
HQ File :01/84/050/00377/AM18/	RLA File :05/24/040/00560/AM18/	Lic.No/Date:0510405590 08.02.2018	
29 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm alongwith samples received and firm has informed that they did not exported the item no.1. Accordingly, Committee decided to ratify the norms for above advance authorization as applied for export item 2 and 3. RA concerned to take further necessary action subject to compliance of other usual conditions.			

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Case No.:48/24/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:6/84-ALC3/2018 21.06.2018	Rejected
HQ File :01/84/050/00345/AM18/	RLA File :32/24/040/00051/AM18/	Lic.No/Date:3210078404 12.02.2018	
30	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has been requested vide letter dated 12.03.2018 to provide the net weight of the inputs item no.1 and consumption claimed being knitted fabric and reminder sent on 08.06.2018. Since, no response was received, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC.</p> <p>RA concerned to take further necessary action subject to compliance of other usual conditions.</p>		

Case No.:28/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 19.07.2018
31	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD, sketch, measurement chart of the export products. No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>		

Case No.:12/25/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved																								
HQ File :01/84/050/00364/AM18/	RLA File :05/24/040/00583/AM18/	Lic.No/Date:0510405651 16.02.2018																									
32	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that wastage claimed by the firm is higher as informed by the representative firm that this order is for sampling purpose. Accordingly, Committee ratify the adhoc norms for above AA as applied for as per CAD for this order only and no repeat of this will be allowed in bulk order:</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Export Item Name.</th> <th>Qty (in Number)</th> <th>Sl. No.</th> <th>Import Item Name.</th> <th>Quantity (in SQM)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>LADIES BLOUSE OF 100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 472603</td> <td>53.000</td> <td>1</td> <td>100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),</td> <td>153.000</td> </tr> <tr> <td>2</td> <td>LADIES DRESS OF 100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 466270, ALONG WITH INDIAN LINING.</td> <td>60.000</td> <td>2</td> <td>100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),</td> <td>486.000</td> </tr> <tr> <td>3</td> <td>LADIES TOP OF 100% SILK</td> <td>50.000</td> <td>3</td> <td>100% SILK</td> <td>255.000</td> </tr> </tbody> </table>			Sl. No.	Export Item Name.	Qty (in Number)	Sl. No.	Import Item Name.	Quantity (in SQM)	1	LADIES BLOUSE OF 100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 472603	53.000	1	100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),	153.000	2	LADIES DRESS OF 100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 466270, ALONG WITH INDIAN LINING.	60.000	2	100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),	486.000	3	LADIES TOP OF 100% SILK	50.000	3	100% SILK	255.000
Sl. No.	Export Item Name.	Qty (in Number)	Sl. No.	Import Item Name.	Quantity (in SQM)																						
1	LADIES BLOUSE OF 100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 472603	53.000	1	100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),	153.000																						
2	LADIES DRESS OF 100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 466270, ALONG WITH INDIAN LINING.	60.000	2	100% SILK UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),	486.000																						
3	LADIES TOP OF 100% SILK	50.000	3	100% SILK	255.000																						

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UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%), STYLE NO. 467083		UNBLEACHED WOVEN FABRIC. GSM. 30(+/-10%),	
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RA concerned to take further necessary action subject to compliance of other usual conditions.

33	Case No.:12/26/84-ALC3/2017	Party Name:ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00396/AM18/	RLA File :02/24/040/00189/AM18/	Lic.No/Date:0210208240 26.02.2018	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD, sketch and measurement chart of the export product. It is observed that document submitted by the firm is not clear. Committee decided to allow personal hearing to firm in this case. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:15/26/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved		
	HQ File :01/84/050/00399/AM18/	RLA File :05/23/040/00411/AM18/	Lic.No/Date:0510405760 28.02.2018			
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for above advance authorization as under :</p>						
34	Sl. No.	Export Item Name.	Quantity (in MT)	Sl. No.	Import Item Name.	Quantity (in MT) allowed
	1	SPUNBOND NONWOVEN FABRIC UP TO 25 GSM Fabric made from PP having weight less than 25 GSM for application in Hygiene Industry.	3900.000	1	Polypropylene (Granules / Resin / Homopolymer)	4095.000
	2	SPUNBOND NONWOVEN FABRIC 26 GSM TO 70 GSM Fabric made from PP having weight 26 to less than 70 GSM for application in Hygiene Industry	100.000	2	Chemical for Nonwovens Antistatic / Hydrophillic / Surfactant (Stantex, Silastol, Polyfix, etc)	Subject to 2% of FOB
				3	Master Batch for Nonwoven applications	100.000
<p>RA concerned to take further necessary action subject to compliance of other usual conditions.</p>						

35	Case No.:26/6/84-ALC3/2018	Party Name:RINKESH TEXTILES,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
	HQ File :01/84/050/00106/AM19/	RLA File :52/24/040/00079/AM18/	Lic.No/Date:5210042543 06.03.2018	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for above advance authorization as applied for.
RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:6/2/84-ALC3/2018	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:6/84-ALC3/2018 21.06.2018	Rejected
HQ File :01/84/050/00012/AM19/	RLA File :03/94/040/00986/AM18/	Lic.No/Date:0310819638 08.03.2018	
36 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was allowed personal hearing for 26.04.2018, 24.05.2018 and 21.06.2018. Since, nor response was received, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:2/2/84-ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved		
HQ File :01/84/050/00008/AM19/	RLA File :03/95/040/01053/AM18/	Lic.No/Date:0310819676 09.03.2018			
37 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for above advance authorization as					
Sl. No.	Export Item Name.	Quantity (in Kg)	Sl. No.	Import Item Name.	Quantity Approved (in Kg)
1	WRAP KNIT FABRIC NET (AGRO SHADE NET) NET - 500000 KGS	500000.000	1	HDPE GRANULES VIRGIN	503437.50
			2	U. V. MASTER BATCH VIRGIN	23925.30
			3	COLOUR MASTER BATCH VIRGIN	9589.30
			4	HDPE GRANULES (FOR PKG.MATERIAL) VIRGIN	As poer pkg policy
RA concerned to take further necessary action subject to compliance of other usual conditions.					

Case No.:18/3/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00032/AM19/	RLA File :02/24/040/00199/AM18/	Lic.No/Date:0210208287 19.03.2018	Defer Date: 19.07.2018
38 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the following information:			

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- i. Manufacturing process indicating stage wise wastage of raw materials.
- ii. Import content in the each export product separately.
- iii. Complete calculation for requirement of import item in export product.

No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.

39	Case No.:27/6/84-ALC3/2018	Party Name:GINZA INDUSTRIES LTD	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00107/AM19/	RLA File :52/24/040/00086/AM18/	Lic.No/Date:5210042573 21.03.2018	Defer Date:
	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to request the firm to furnish the following information:</p> <ol style="list-style-type: none"> i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. <p>The case stands deferred for re-listing on 19.07.2018.</p>			

40	Case No.:26/3/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00040/AM19/	RLA File :05/23/040/00517/AM18/	Lic.No/Date:0510406020 28.03.2018	Defer Date: 19.07.2018
	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish CAD of the export item No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>			

41	Case No.:9/3/84-ALC3/2018	Party Name:SARAT INDUSTRIES LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	Defer Date: 19.07.2018
	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm received and same is being sent to DIPP for comments. Accordingly Committee decided to defer the case. The case stands deferred for re-listing on 19.07.2018.</p>			

42	Case No.:10/3/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00024/AM19/	RLA File :05/24/040/00010/AM19/	Lic.No/Date:0510406084 10.04.2018	Defer Date: 19.07.2018
	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted</p>			

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that firm has applied for prior fixation of norms under para 4.04(a) instead of para 4.03 of HBP. As prior approval was given for three export items though above AA has been issued for four export product. Firm is requested to confirm whether they have got issued the license in cases approved in Meeting No. 26/84/AM18 dated 28.03.2018 or require norm fixation under para 4.03 of HBP as per above AA. Committee decided to allow personal hearing to firm in this case. Firm is requested to attend hearing alongwith sample export product. The case stands deferred for re-listing on 19.07.2018.

Case No.:2/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00016/AM19/	RLA File :04/24/040/00002/AM19/	Lic.No/Date:0410164206 13.04.2018	Defer Date: 19.07.2018
43	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the following information:</p> <ol style="list-style-type: none"> Manufacturing process indicating stage wise wastage of raw materials. Import content in the each export product separately. Complete calculation for requirement of import item in export product. <p>No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>		

Case No.:33/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00047/AM19/	RLA File :04/24/040/00003/AM19/	Lic.No/Date:0410164207 13.04.2018	Defer Date: 19.07.2018
44	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the following information:</p> <ol style="list-style-type: none"> Manufacturing process indicating stage wise wastage of raw materials. Import content in the each export product separately. Complete calculation for requirement of import item in export product. <p>No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>		

Case No.:3/4/84-ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
HQ File :01/84/050/00055/AM19/	RLA File :05/23/040/00018/AM19/	Lic.No/Date:0510406126 16.04.2018	Defer Date: 19.07.2018
45	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was personal hearing in this case. Representative above firm was unable to link he papers with sample and requested for another hearing and request accepted by the Committee. The case stands deferred for re-listing on 05.07.2018.</p>		

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	Case No.:2/4/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Closed
46	HQ File :01/84/050/00054/AM19/	RLA File :05/24/040/00035/AM19/	Lic.No/Date:0510406189 20.04.2018	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for withdrawal of this case. Accordingly, Committee decided to close the case. RA concerned to take further necessary action subject to compliance of other usual conditions.</p>				

	Case No.:7/4/84-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
47	HQ File :01/84/050/00059/AM19/	RLA File :05/23/040/00023/AM19/	Lic.No/Date:0510406232 25.04.2018	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing in this case. Firm informed through email to postponement the hearing to next meeting. Accordingly, Committee accepted the firm's request. The case stands deferred for re-listing on 05.07.2018.</p>				

	Case No.:8/4/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
48	HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:10/4/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00062/AM19/	RLA File :05/24/040/00051/AM19/	Lic.No/Date:0510406262 27.04.2018	Defer Date: 19.07.2018
49	<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the following information:</p> <ol style="list-style-type: none"> i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product. <p>No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 19.07.2018.</p>			

50	Case No.:10/6/84-ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
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HQ File :01/84/050/00090/AM19/	RLA File :05/23/040/00057/AM19/	Lic.No/Date:0510406392 09.05.2018	Defer Date: 19.07.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to request the firm to furnish the CAD with Style No, Sketch and measurement chart of the export product. The case stands deferred for re-listing on 19.07.2018.

Case No.:9/6/84-ALC3/2018	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
51 HQ File :01/84/050/00089/AM19/	RLA File :32/24/040/00006/AM19/	Lic.No/Date:3210078487 11.05.2018	Defer Date: 19.07.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to request the firm to furnish the CAD and sample of the export product. The case stands deferred for re-listing on 19.07.2018.

Case No.:28/6/84-ALC3/2018	Party Name:RINKESH TEXTILES,	Meet No/Date:6/84- ALC3/2018 21.06.2018	Approved
52 HQ File :01/84/050/00108/AM19/	RLA File :52/24/040/00017/AM19/	Lic.No/Date:5210042643 11.05.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:11/6/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:6/84- ALC3/2018 21.06.2018	Status: Deferred
53 HQ File :01/84/050/00091/AM19/	RLA File :05/23/040/00078/AM19/	Lic.No/Date:0510406456 14.05.2018	Defer Date: 19.07.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD and sample of the export product. The case stands deferred for re-listing on 19.07.2018.

Case No.:14/6/84-ALC3/2018	Party Name:MAGSONS EXPORTS	Meet No/Date:6/84- ALC3/2018 21.06.2018	Approved
54 HQ File :01/84/050/00094/AM19/	RLA File :05/24/040/00079/AM19/	Lic.No/Date:0510406460 15.05.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing consumption of 2.87 Sq. Mtr. per piece for Ladies Top (Style No.94196) as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

55 Case No.:15/6/84-ALC3/2018	Party Name:NOWOTEK	Meet No/Date:6/84-ALC3/2018	Status:
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	TEXTILES PVT. LTD.,	21.06.2018	Deferred
HQ File :01/84/050/00095/AM19/	RLA File :05/24/040/00062/AM19/	Lic.No/Date:0510406473 15.05.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 3%. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:16/6/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00096/AM19/	RLA File :08/24/040/00035/AM19/	Lic.No/Date:0810142595 15.05.2018	Defer Date: 19.07.2018
56	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to request the firm to furnish the following information: i. Input content in the export product The case stands deferred for re-listing on 19.07.2018.			

	Case No.:17/6/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00097/AM19/	RLA File :05/23/040/00060/AM19/	Lic.No/Date:0510406482 16.05.2018	Defer Date: 19.07.2018
57	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD, sketch and measurement chart of the export product. The case stands deferred for re-listing on 19.07.2018.			

	Case No.:13/6/84-ALC3/2018	Party Name:PEARL APPARELS	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00093/AM19/	RLA File :05/24/040/00083/AM19/	Lic.No/Date:0510406492 17.05.2018	Defer Date: 19.07.2018
58	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD, sketch and measurement chart of the export product. The case stands deferred for re-listing on 19.07.2018.			

	Case No.:12/6/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
	HQ File :01/84/050/00092/AM19/	RLA File :34/24/040/00062/AM19/	Lic.No/Date:3410044154 18.05.2018	Defer Date: 19.07.2018
59	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.			

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	Case No.:3/6/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
60	HQ File :01/84/050/00083/AM19/	RLA File :05/24/040/00100/AM19/	Lic.No/Date:0510406535 21.05.2018	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for (Style No.060160789) as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:4/6/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
61	HQ File :01/84/050/00084/AM19/	RLA File :05/24/040/00101/AM19/	Lic.No/Date:0510406552 22.05.2018	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD and sample of the export product. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:5/6/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
62	HQ File :01/84/050/00085/AM19/	RLA File :05/24/040/00103/AM19/	Lic.No/Date:0510406554 22.05.2018	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD and sample of the export product. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:6/6/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
63	HQ File :01/84/050/00086/AM19/	RLA File :05/24/040/00094/AM19/	Lic.No/Date:0510406555 22.05.2018	Defer Date: 19.07.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD and sample of the export product. The case stands deferred for re-listing on 19.07.2018.</p>				

	Case No.:8/6/84-ALC3/2018	Party Name:MAGSONS EXPORTS	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
64	HQ File :01/84/050/00088/AM19/	RLA File :05/24/040/00099/AM19/	Lic.No/Date:0510406551 22.05.2018	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for 2.27 SQM per piece as per CAD(Style No.60664). GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.: 18/6/84-ALC3/2018	Party Name: ECOLINE EXIM PRIVATE LIMITED	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Status: Deferred
65	HQ File :01/84/050/00098/AM19/	RLA File :02/24/040/00029/AM19/	Lic.No/Date: 0210208441 22.05.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample of the export product. The case stands deferred for re-listing on 19.07.2018.				

	Case No.: 19/6/84-ALC3/2018	Party Name: FLORENCE SHOE COMPANY PVT LTD	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Status: Deferred
66	HQ File :01/84/050/00099/AM19/	RLA File :04/24/040/00045/AM19/	Lic.No/Date: 0410164353 22.05.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.				

	Case No.: 23/6/84-ALC3/2018	Party Name: S.K. EXPORTS	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Status: Deferred
67	HQ File :01/84/050/00103/AM19/	RLA File :06/24/040/00009/AM19/	Lic.No/Date: 0610038888 22.05.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith CAD and sample of the export product. The case stands deferred for re-listing on 19.07.2018.				

	Case No.: 25/6/84-ALC3/2018	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Status: Deferred
68	HQ File :01/84/050/00105/AM19/	RLA File :06/24/040/00010/AM19/	Lic.No/Date: 0610038889 22.05.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.				

	Case No.: 7/6/84-ALC3/2018	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 6/84-ALC3/2018 21.06.2018	Approved
69	HQ File :01/84/050/00087/AM19/	RLA File :05/24/040/00106/AM19/	Lic.No/Date: 0510406591 24.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for (Style No.8083) as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:22/6/84-ALC3/2018	Party Name:AMKO EXPORTS	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
70	HQ File :01/84/050/00102/AM19/	RLA File :05/23/040/00094/AM19/	Lic.No/Date:0510406613 25.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 7% RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:24/6/84-ALC3/2018	Party Name:SURYA TEXTECH,	Meet No/Date:6/84-ALC3/2018 21.06.2018	Approved
71	HQ File :01/84/050/00104/AM19/	RLA File :22/24/040/00013/AM19/	Lic.No/Date:2210015913 29.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:1/6/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:6/84-ALC3/2018 21.06.2018	Status: Deferred
72	HQ File :01/84/050/00081/AM19/	RLA File :03/94/040/00169/AM19/	Lic.No/Date:0310821378 01.06.2018	Defer Date: 19.07.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application has not been received from the RA, Mumbai. Committee decided to ask the RA concerned to forward the copy of the application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 19.07.2018.				

**MINUTES OF MANNUAL CASES CONSIDERED IN THE NC MEETING
No.06/84/AM-19 DATED 21.06.2018 ACTUALLY HELD ON 27.06.2018**

73.

Case No. 84	M/s. Bombay Rayon Fashions Ltd.
NC M.No.06/84 AM-19 dt.21.06.2018	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.	
Decision: Committee considered the case as per agenda along with other relevant papers and heard Shri D. Monte, Manager Import and export who explained that their CAD is in tubular form and therefor the actual width is double and submitted the details of itemwise consumption of fabrics. Accordingly, Committee decided to revise the consumption of Export item as 2.386 Sq. Mtr and export Item 3 as 2.666 Sq. Metre per piece RA concerned may take necessary action subject to compliance of other usual conditions.	

74.

Case No. 85	M/s Mecord India Ltd
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/171/00024/AM18/DES.V







Fixation of SION for export product 'Dipped Nylon monofilament fabrics'
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 19.07.2018.

75.

Case No. 86	M/s RNR International
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/162/00024/AM15/DES.V RA F.No. 05/24/039/00034//AM14
Re-fixation of input output norms of Ladies Tunic and Ladies Caftan against Annual Advance Authorisation No.0510353444 dated 07.05.2013 and Annual Advance Authorization 0510380207 dated 25.02.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and heard representative firm given hearing in the above case. Representative firm informed that there is change in export product as per buyer's requirement. Accordingly, Committee asked him to provide document for change of order for consideration of the case and allowed another personal hearing to firm for 05.07.2018 to provide the relevant document. The case stands deferred for re-listing on 05.07.2018.	

76.

Case No. 87	M/s Richa & Co.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/050/00057/AM19/DES.V RA F.No. 05/24/039/00024//AM19
Correction in Style No. as 726W476 - Minutes of the Meeting No.8/84ALC3/2018 dated 24.05.2018 -- AA No.0510406144 ated 18.04.2018.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and made correction by replacing the Style No.728W476 with Style No.726W476. Rest of he conditions remains the same. RA concerned may take necessary action subject to compliance of other usual conditions.	

77.

Case No. 88	M/s Richa & Co.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/050/00042/AM19/DES.V RA F.No. 05/24/039/00001/AM19
Correction by mention of Style No. as 17C52648 in Minutes of the Meeting No.8/84ALC3/2018 dated 24.05.2018 - AA No.0510406065 dated 04.04.2018.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and made correction by mention of Style No.17C52648 in the above case. Rest of the conditions remains the same. RA concerned may take necessary action subject to compliance of other usual conditions.	

78.

Case No. 89	M/s Premier Fine Linens Pvt. Ltd.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/050/00172/AM18/DES.V RA F.No. 32/24/040/00018/AM18
Ratification of norms for the AA No. 3210078248 dated 08.09.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and allowed	







personal hearing to firm for 05.07.2018 to direction the firm to bring sample export product and explanation of wastage of each stage alongwith CAD. The case stands deferred for re-listing on 19.07.2018.

79.

Case No. 90	M/s Wear Well India Pvt. Ltd.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/050/00257/6DES.V RA F.No. 05/24/040/00294/AM16
Condonation of non mention of Style No. in Shipping Bills for AA No. 0510395802 dated 28.10.2015 and AA No.0510399251 dated 27.06.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and allow personal hearing to firm for 19.07.2018 with direction to firm to bring proof the documents that same style was exported for consideration of the case. The case stands deferred for re-listing on 19.07.2018.	

80,81 &82

Case No. 91, 92 & 93	M/s Shorewala Global Industries Pvt. Ltd.
NC Meeting No.06/AM-19 Dated 21.06.2018 actually held on 27.06.2018	
1. Advance Authorisation No.:0510402175 dated 06.04.2017 HQ F.No.01/84/050/00019/AM18/DES-V RA F.No.05/22/040/00669/AM17	
2. Advance Authorisation No. 0510401395 dated 21.01.2017 HQ F.No.01/84/050/00532/AM17/DES-V RA F.No.05/22/040/00669/AM17	
3. Advance Authorisation No. 0510402740 dated 29.05.2017 HQ F.No.01/84/050/00019/AM18/DES-V RA F.No.05/22/040/00076/AM17	
Decision : Committee considered the case as per agenda along with other relevant papers and heard Technical Officer M/s Shorewala Global Industries Pvt. Ltd. Given personal hearing for explanation of the higher wastage. Committee, after due deliberation decided to enhance the wastage from 10% to 17.65% i.e. 4.04 Sqm (850 gms) per blanket. RA concerned may take necessary action subject to compliance of other usual conditions.	

83.

Case No.94	M/s Orient Craft Pvt. Ltd.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No.01/84/162/00025/AM19/DES-V
Change of export item description form Ladies Trouser to Ladies Skirt	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that norms for above said export product under Special Advance Authorisation approved by the Committee as applied for in Meeting No. 1/84/AM19 dated 12.04.2018. Firm vide representation dated 21.05.2018 requested for the change of Style No. of Export product from Ladies Trouser to Ladies Skirt. Committee considered the request of the firm and decided to modify the export item description Ladies Trouser to Ladies Skirt. All other conditions remains unchanged. RA concerned may take necessary action subject to compliance of other usual conditions.	

84.

Case No. 95	M/s Richa Global Exports Pvt. Ltd.
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NC M.No.06/84 AM-19 dt.21.06.2018.	F.No.01/84/162/00065/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Pullover of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (Tolerance + or – 10%) Style No.473782 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 18.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

85.

Case No.96	M/s Radnik Exports
NC M.No.06/84 AM-19 dt.21.06.2018.	F.No.01/84/162/00066/AM19/DES-V
Prior fixation of adhoc norms for export 1. Ladies Wind Jackets without Hood Mfd of 100% Polyester Knitted Dyed Fabric GSM 280 (Tolerance + or –10%) Style No. SW 11 PALMERO TRACK. 2.Ladies Wind Jackets with Hood Mfd of 100% Polyester Knitted Dyed Fabric, GSM 280 (Tolerance + o–10%) Style No. SW 15 BERGAMO HOODLE.3mENS Wind Jackets with Hood Mfd of 100% Polyester Knitted Dyed Fabric, GSM 280 (Tolerance + or –10%) Style No.SM LIZZO HOOD. 4. Mens Trousers Mfd of 100% Polyester Knitted Dyed Fabric, GSM 280 (Tolerance + or – 10%) Style No. SM OLAF TRACKSUIT TRS under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s Radnik Exports vide their letter dated 19.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

86.

Case No. 97	M/S C.L. INTERNATIONAL
NC Meeting No.06/AM-19 Dated 21.06.2018	HQ File :01/84/050/00087/AM18/ RLA File :05/23/040/00083/AM18/
Request for ratification of adhoc norms for the Advance Authorisation No. 0510402674 dated 23.05.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that representation dated 17.04.2018 of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.	

87.

Case No. 98	M/S Alpine Apparels Pvt. Ltd.
NC Meeting No.06/AM-19 Dated 21.06.2018	HQ File :01/84/050/00421/AM17/ RLA File :05/23/040/00428/AM17/
Request for ratification of adhoc norms for the Advance Authorisation No. 05104400798 dated 14.12.2016.	

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Decision : Committee considered the case as per agenda along with other relevant papers and noted that representation of the firm dated 17.05.2018 for reconsideration of the case has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 19.07.2018.

88.

Case No. 99	M/S Micaply
NC Meeting No.06/AM-19 Dated 21.06.2018	HQ File :01/84/050/00040/AM16/ RiA File :11/24/040/00016/AM15/
Request for ratification of adhoc norms for the Advance Authorisation No. 1110028134 dated 24.03.2015.	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization on repeat basis with AA No. 1110027807 dated 16.12.2013 approved in Meeting No..03/84 AM-19 dt.10.05.2018. RA concerned may take necessary action subject to compliance of other usual conditions.	

89.

Case No. 100	M/s Modelma Exports Pvt.Ltd.
NC M.No.06/84 AM-19 dt.21.06.2018.	F.No.01/84/162/00067/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Trouser Made From 100% Cotton Yarn Dyed Woven Fabric GSM 129(+/-10%), Made From 100% Cotton Yarn Dyed Woven Fabric GSM 119(+/-10%), Made From 100% Cotton Printed Woven Fabric GSM 119(+/-10%), Made From 100% Cotton Printed Woven Fabric GSM 129(+/-10%) Style No. 1L6014 & 1L6015, 1L000005, 1L6012 & 1L6013 & 1L000004 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Modelma Exports Pvt. Ltd. vide their letter dated 20.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.GSM should match in import and export.	

90.

Case No. 101	M/s Richa Global Exports Pvt.Ltd.
NC M.No.06/84 AM-19 dt.21.06.2018.	F.No.01/84/162/00068/AM19/DES-V
Prior fixation of adhoc norms for export of 1. Girls Blouse of 100% Polyester Lurex Printed Woven Fabric GSM 75(+/-10%) Style No. K3230 Along With Indian Lining 2. Girls Blouse of 100% Polyester Lurex Printed Woven Fabric GSM 75(+/-10%) Style No. K4385, Along With Indian Cami 3. Girls Dress of 100% Polyester Lurex Printed Woven Fabric GSM 75(+/-10%) Style No. K2705, Along With Indian Lining 4. Girls Dress of 100% Polyester Lace Net Dyed Knitted Fabric With Sequins GSM 220(+/-10%) Style No. K3633, Along With Indian Lining under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision M/S Richa Global Exports Pvt. Ltd. vide their letter dated 26.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further	

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necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

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